

**GOVERNMENT OF INDIA
COMMERCE AND INDUSTRY
LOK SABHA**

UNSTARRED QUESTION NO:3748

ANSWERED ON:16.05.2006

PERFORMANCE OF SPECIAL ECONOMIC ZONES

Agarwal Shri Dharendra;Khaire Shri Chandrakant Bhaurao;Mahato Shri Sunil Kumar;Rao Shri Kavuru Samba Siva

Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

- (a) the performance of Special Economic Zones during the last three years, zone-wise;
- (b) whether the Government has conducted any study to improve the performance of these zones;
- (c) if so, the details and outcome thereof;
- (d) the action taken by the Government on the basis of outcome of the survey;
- (e) whether the Government has any plan to exempt SEZs from the labour laws; and
- (f) if so, the details in this regard?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRI JAIRAM RAMESH)

(a) A statement showing the zone-wise details of exports from Special Economic Zones (SEZs) during the last three years, is as below:

(Rs. in crores)

Zone	EXPORTS		
	2003-2004	2004-05	2005-06 (April- Dec, 2005) (P)

Kandla SEZ	1018.82	1060.14	735.14
SEEPZ SEZ	7832.81	8298.59	5896.07
Noida SEZ	1534.17	4266.00	4109.00
Madras SEZ	1037.96	1376.91	1286.00
Cochin SEZ	298.91	462.99	519.37
Falga SEZ	825.34	569.15	355.32
Visakhapatnam SEZ	435.67	579.27	427.01
Surat SEZ	869.90	1539.72	1121.68
Manikanchan SEZ	Nil	95.94	304.18
Jaipur SEZ	Nil	5.27	10.83
Indore SEZ	Nil	55.02	107.22
Jodhpur SEZ	Nil	Nil	1.21

Total	13853.58	18309.00	14873
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(b) No, Sir.

(c)&(d) Do not arise.

(e)&(f) Labour Laws are applicable to SEZs and are enforced by the respective State Governments. The SEZ Act and Rules do not provide for any relaxation in labour laws.